



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Judicial Administration Section) Civil Secretariat,
Jammu/Srinagar.

Subject:- Allocation of work to Additional Standing Counsel representing State of Jammu and Kashmir in the Supreme Court.

Corrigendum to Government Order No. 1267-LD (Lit) of 2017
dated 17-03-2017

In the Government Order No. 1267-LD (Lit) of 2017 dated 17-03-2017 under the column II, the words, "Appearing as State Counsel in all the cases of the following Departments before the Hon'ble Supreme Court", shall be substituted as under:-

"Drafting of appeals/objections and appearing as Additional Standing Counsel in all the cases of the following Department's before the Hon'ble Supreme Court:-".

Ashish Gupta
29.03.17

(Ashish Gupta)

Assistant Legal Remembrancer,
Department of Law, J & PA

29.03.2017

No: LD(A) 2017/15

Dated: - 03 - 2017.

Copy to the:-

1. Ld. Advocate General, J&K, Jammu.
2. Financial Commissioner/ Secretary/Commissioner/Secretary to Government, Department.
3. Director General of Police, J&K, Jammu.
4. Registrar General, Supreme Court of India.
5. Principal Resident Commissioner, J&K, New Delhi.
6. Principal Secretary to Hon'ble Chief Minister.
7. Principal Accountant General, J&K, Jammu.
8. All Heads of Departments.
9. Director Information, J&K, Jammu.
10. Director Litigation, Jammu/Kashmir.
11. All officers of the Department of L, J&PA.

12. Shri G.M.Kawoosa, Additional Standing Counsel, Supreme Court of India.
13. Private Secretary to Hon'ble Minister for Law and Justice for information of the Hon'ble Minister.
14. Special Assistant to Hon'ble Minister of State for Law Justice and Parliamentary Affairs for information of the Hon'ble MoS.
15. Private Secretary to Secretary to Government, Department of L, J&PA for information of the Secretary.
16. Concerned file.